

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP.No...../199
Union of India Versus *G.S. Sarivasava*

①

Date of Order

Orders

14-8-1997

MA No. 222/97 (QA No. 235/93)

Mr. V.S.Gurjar, counsel for the applicants in the MA
(official respondents in the OA)

This is a Misc. Application seeking extension of
time of four months for implementing the Tribunal's
order dated 13-1-1997.

Issue notice of this Misc. Application to the
applicant in the OA returnable on 29-9-1997.

R.P.
(Ratan Prakash)
Judicial Member

O.P.
(O.P.Sharma)
Administrative Member

29-9-1997

Mr. V.S.Gurjar, counsel for the applicants in the MA
(official respondents in the OA)

This is a Misc. Application filed by the official respon-
dents in OA No.235/93 praying for 4 months' time for implementing
the order of the Tribunal passed in the aforesaid OA on 13-1-1997.
Notice of this MA was issued to the applicant in the OA but no
reply has been filed. The MA was filed on 1-8-97. In the circum-
stances, after hearing the learned counsel for the official
respondents in the OA i.e. applicants in the MA, we grant further
2 months' time to the official respondents in the OA to implement
the Tribunal's order dated 13-1-1997. In other words, the order
of the Tribunal shall be complied with by 1st December, 1997.
The MA stands disposed of accordingly.

O.P.
(O.P.Sharma)
Administrative Member

G.K.
(Gopal Krishna)
Vice Chairman

*Sp. Ad.
Reg. Ad.
Notice to App. in
in OA
Vide
Dated 20.8.97
22.8.97*

*AD Ad.
19-5-97*

*Copy P.
15/10
for V.S.Gurjar*

*Copy issued
to app. in
in OA*

*Vide 27.2.97
d. 22-10-97*